

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 347 of 2020

IN THE MATTER OF:

Ankit Pathak

....Appellant

Vs.

Kisan D'net India Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Deepak Biswas, Ms. Reeva Gujaral and Ms. Subhalakshmi, Advocates

For Respondent:

O R D E R

27.02.2020: Certified copy of the Impugned order be filed within one week. I.A. No. 920/2020 is disposed of.

Learned Counsel for the Appellant submits that as per instruction of Appellant the Corporate Debtor wants to settle the claim of Respondent (Operational Creditor).

Let notice be issued on Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondent, he may file the same and notice may be issued through email as well.

Dasti service is also permitted.

To enable the Appellant to settle the claim of Respondent (Operational Creditor), we direct the Interim Resolution Professional to put on hold the constitution of 'Committee of Creditors', if not already constituted, for 15 days only and in the event of no terms of settlement being filed within the aforesaid period, Interim Resolution Professional will go ahead with the constitution of 'Committee of Creditors'.

List this Appeal 'For Admission (After Notice)' on **13th March, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sa/nn

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